

the court here and on our complaint lodged with the Scotland Yard from November upto December, not much has been done. So our Police people, the CBI, to their credit we have to say it, immediately moved into action and arrested him and not only as he had stated and some other hon. Members also stated, fake passports and all these things were found. They booked a case against Mr. Sethia also under various provisions. Now in that case almost they have completed their investigation and they are waiting for the sanction and there also prosecution will be instituted.

Now a question is asked : why a complaint was lodged in England and with the Scotland Yard? The offence took place in London. All the officers were there. The documents were there. The Indian banks thought that it would be expedient to investigate and justice could be secured immediately and all these people could be brought to book. With that idea the complaint has been lodged there. Nobody can say that it is not to our credit. Why should we belittle ourselves? We have been moving very fast the Indian government and the Indian people and India's image also is involved as the hon. Member has stated and we moved very fast and immediately that man was arrested. There was no time because he was about to leave the country. If our CBI had not acted on time or had wasted time definitely this man would have left because he had already purchased the ticket for several countries. Is it not a matter where we could be proud of our CBI agency? They acted and arrested him immediately. Our courts after seeing the Case Diary rejected his bail application. They had given him to police custody. Now, he is in judicial custody. They have asked for his extradition and we are waiting for the disposal of our case. Nobody can say that we have suppressed or covered anybody or we have not taken action. We are taking action but I have been only requesting not with any other motive to have some patience. What-

ever, you have stated is going to help the investigation. The Home Department officers are there to take note of your points fully.

Sir, as I stated earlier clean administration does not come by talk only. We are going to have it by action. If we are going to cover anybody definitely there will be opportunity for you. You can highlight it but let us not make it a political issue because, as you know, today the image of our banking system is involved and that is why we should be careful. We have to do business also. You have given me so many points to be looked into and definitely I have taken note of them. I don't say our hon. Members are irresponsible. That is why I said in the very beginning that they are fully concerned with that and national interest is involved. We should not project our image in this way. We are having a good banking system and we should see to it that our banking system is not shaken. That is the only request I am making.

13.48 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to provide drinking water in villages of Vidisha Parliamentary Constituency and to declare Vidisha, Raison and Schore districts as drought-affected districts.

SHRI PRATAP BHANU SHARMA (Vidisha): Mr. Deputy Speaker. Sir, there is an acute problem of drinking water in hundreds of villages of Vidisha, Gyaspur, Nateran, Sanchi, Begumganj, Udaipura and Budhni Development Blocks of Vidisha Parliamentary Constituency.

13.49 hrs.

[**SHRI SHARAD DIGHE** *in Chair*]